

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

ST/223/2009

(Arising out of Order-in-Appeal No. 21/2009 (SLM) ST dated 30.01.2009 by the Commissioner of Central Excise, (Appeals), Salem)

CCE & ST, Salem

: Appellant

Vs.

Shri P. Gurusamy

: Respondent

Appearance

Shri B. Balamurugan, AC (AR)
for the appellants

None
for the Respondent.

CORAM :

Hon'ble Ms. Sulekha Beevi, Member (Judicial)
Hon'ble Shri B. Ravichandran, Member (Technical)

Date of Hearing/Decision: **05.09.2017**

FINAL ORDER No. 41967 /2017

Per: Sulekha Beevi C.S.

None appeared on behalf of the respondent. Ld. AR, Shri B. Balamurugan appeared on behalf of Revenue.



(Handwritten signature)

2. It is seen from the records that the respondent has passed away in year 2014 and death certificate to this effect is available in the file. Therefore, the appeal is dismissed as abated.

(Order dictated and pronounced in the open court)

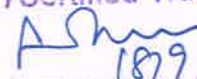

(B. RAVICHANDRAN)
Member (Technical)


(SULEKHA BEEVI C.S.)
Member (Judicial)

BB



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